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O.A.No. 75/06

ORDER DATED: 01.12.2006

Heard Mr. N.R.Routray, Ld. Counsel for the Applicant and Mr. T.Rath, Ld. Additional Standing Counsel for the Respondents.

Mr. Routray, Ld. Counsel for the Applicant prays leave to file representation to the Respondent No.6 for remedial of grievance.

In view of the above, without expressing any opinion on the merit of this case, this O.A. is disposed of with direction to Respondent No.6 to take a view on the representation, if filed, within two months on the receipt of the same.

In view of the disposal of the O.A., stay order granted on 24.01.2006 stands vacated and M.A. 714/06 is accordingly disposed of.

Send copies of this order to the Respondents and free copies of this order be given to the Ld. Counsels for both the parties.

B.R.R
MEMBER (ADMN.)